

ITEM NO.15

COURT NO.12

SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20103/2024

[Arising out of impugned final judgment and order dated 10-10-2023 in WA No. 1181/2023 passed by the High Court of Orissa at Cuttack]

STATE OF ODISHA &amp; ORS.

Petitioner(s)

VERSUS

RAMESH CHANDRA BHATTA

Respondent(s)

WITH

SLP(C) No. 30540/2024 (XI-A)

IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 279110/2024, IA No. 279110/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 25-04-2025 This petition (SLP(C) NO. 30540 of 2024) was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA  
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) : Mr. Subhasish Mohanty, AOR  
Ms. Ranjita Sahu, Adv.  
Mr. Pritam Singh, Adv.

For Respondent(s) : Ms. Vidushi Garg, AOR

UPON hearing the counsel the Court made the following  
O R D E R

SLP(C) No. 30540/2024

A coordinate Bench of this Court, vide order dated 22.01.2025 in Civil Appeal No. 970 of 2025, has remitted the matter back to the High Court so that a decision on merits on the State's writ appeal can be rendered.

We are not going to take a different view in the instant matter. The instant petition shall stand disposed of in terms of

the order passed in Civil Appeal No. 970 of 2025.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)  
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)  
ASSISTANT REGISTRAR